

10.08.2020

Joined through Video conferencing at 11.20 am.

This is an application for releasing of vehicle bearing no. DL 6CK 1925 on superdari filed by applicant/ registered owner.

Present : None for the State.

Mr. Kasturba Nand Joshi, counsel for applicant has joined the video conferencing.

Reply has been filed through electronically by the IO wherein it is submitted by IO that the case property has not been brought to the PS. So, IO seeks time.

Let fresh notice be issued to IO for the next date of hearing.

Be put up for **13.08.2020.**

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Sadar Bazar/ Civil Lines and to the counsel for the applicant. The printout of the application, reply and the order be kept for records and be tagged with the final report.

(MANOJ KUMAR)

MM-06(C)/THC/Delhi/10.08.2020

10.08.2020

(Through Video Conferencing at 11.25 am)

This is an application for grant of bail U/s 437 Cr.P.C. moved on behalf of accused Aman.

Present : None for the State.

Ms. Afsan, Id. Counsel for applicant/accused joined through Cisco Webex.

This is an application for grant of bail to the applicant/accused. Ld. Counsel for accused has argued that applicant/accused is in J/C since 03.08.2020. Ld. Counsel argued that accused has been falsely implicated in the present case. She further argued that accused is bed ridden and cannot even move. Ld. Counsel for accused has also filed additional documents. It is further submitted by Id. Counsel that if the accused is not enlarged on bail, then he may become permanently disable. Therefore, it has been prayed that accused be released on bail.

Reply of IO has been filed electronically. Perusal of reply shows that accused was correctly identified by the complainant during TIP proceedings and accused is also involved in similar other case.

Submissions heard. Perused.

Considering the medical condition of accused and also the fact that investigation qua present accused is complete, so, no purpose would be served by keeping the accused behind bars. Hence, accused is admitted to bail subject to furnishing of bail bond in the sum of Rs. 10,000/- with one surety of like amount subject to the following conditions:-

- 1. That the accused person(s) shall join investigation as and**

when called.

2. That the accused person(s) shall attend the Court as per conditions of bond to be executed.

3. That the accused person(s) shall not commit similar offence and;

4. That the accused person(s) shall not directly/indirectly induced, give threat, or in any way dissuade the witnesses/persons acquainted with the facts of the case and also shall not temper with the evidence.

Accordingly, the present application is disposed off.

One copy of the order be uploaded on Delhi District Court Website.

Copy of order be also sent to the e-mail of jail superintendent and SHO PS Civil Lines and Ld. Counsel for the applicant. The printout of the application, reply and order be kept for records and be tagged with the final report.


(MANOJ KUMAR)

MM-6(C)/THC/Delhi/10.08.2020

10.08.2020

(Through Video Conferencing at 11.25 am)

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Present : None for the State.

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(MANOJ KUMAR)
MM-6(C)/THC/Delhi/10.08.2020

10.08.2020

(Through Video Conferencing at 11.25 am)

This is an application for grant of bail U/s 437 Cr.P.C. moved on behalf of accused Aman.

Present : None for the State.

Ms. Afsan, ld. Counsel for applicant/accused joined through Cisco Webex.

This is an application for grant of bail to the applicant/accused. Ld. Counsel for accused has argued that applicant/accused is in J/C since 03.08.2020. Ld. Counsel argued that accused has been falsely implicated in the present case. She further argued that accused is bed ridden and cannot even move. Ld. Counsel for accused has also filed additional documents. It is further submitted by ld. Counsel that if the accused is not enlarged on bail, then he may become permanently disable. Therefore, it has been prayed that accused be released on bail.

Reply of IO has been filed electronically. Perusal of reply shows that accused was correctly identified by the complainant during TIP proceedings and accused is also involved in similar other case.

Submissions heard. Perused.

Considering the medical condition of accused and also the fact that investigation qua present accused is complete, so, no purpose would be served by keeping the accused behind bars. Hence, accused is admitted to bail subject to furnishing of bail bond in the sum of Rs. 10,000/- with one surety of like amount subject to the following conditions:-

1. That the accused person(s) shall join investigation as and

when called.

2. That the accused person(s) shall attend the Court as per conditions of bond to be executed.

3. That the accused person(s) shall not commit similar offence and;

4. That the accused person(s) shall not directly/indirectly induced, give threat, or in any way dissuade the witnesses/persons acquainted with the facts of the case and also shall not temper with the evidence.

Accordingly, the present application is disposed off.

One copy of the order be uploaded on Delhi District Court Website. Copy of order be also sent to the e-mail of jail superintendent and SHO PS Civil Lines and Ld. Counsel for the applicant. The printout of the application, reply and order be kept for records and be tagged with the final report.

(MANOJ KUMAR)
MM-6(C)/THC/Delhi/10.08.2020

10.08.2020

(Through Video Conferencing at 11.25 am)

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Present : None for the State.

Ms. Afsan, Id. Counsel for applicant/accused joined through Cisco Webex.

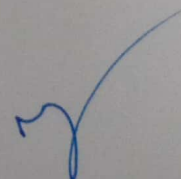
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Reply of IO has been filed electronically. Perusal of reply shows that TIP of accused got failed and accused is also involved in similar other case.

Submissions heard. Perused.

Considering the medical condition of accused and also the fact that TIP of accused also got failed, so, no purpose would be served by keeping the accused behind bars. Hence, accused is admitted to bail subject to furnishing of bail bond in the sum of Rs. 10,000/- with one surety of like amount subject to the following conditions:-

- 1. That the accused person(s) shall join investigation as and when called.**



2. That the accused person(s) shall attend the Court as per conditions of bond to be executed.

3. That the accused person(s) shall not commit similar offence and;

4. That the accused person(s) shall not directly/indirectly induced, give threat, or in any way dissuade the witnesses/persons acquainted with the facts of the case and also shall not temper with the evidence.

Accordingly, the present application is disposed off.

One copy of the order be uploaded on Delhi District Court Website.

Copy of order be also sent to the e-mail of jail superintendent and SHO PS Civil Lines and Ld. Counsel for the applicant. The printout of the application, reply and order be kept for records and be tagged with the final report.

(MANOJ KUMAR)

MM-6(C)/THC/Delhi/10.08.2020

FIR No.: 268/2020
U/s 356/379/34 IPC
PS- Civil Lines
State Vs. Aman

10.08.2020

(Through Video Conferencing at 11.25 am)

This is an application for grant of bail U/s 437 Cr.P.C. moved on behalf of accused Aman.

Present : None for the State.

Ms. Afsan, Id. Counsel for applicant/accused joined through Cisco Webex.

Reply of IO has been filed electronically. Perusal of reply shows that TIP of accused is fixed for 13.08.2020.

Heard. Perused.

So, at request of Id. Counsel for accused, be put up for 14.08.2020.

One copy of the order be uploaded on Delhi District Court Website. Copy of order be also sent to the e-mail of jail superintendent and SHO PS Civil Lines and Id. Counsel for the applicant. The printout of the application, reply and order be kept for records and be tagged with the final report.

(MANOJ KUMAR)
MM-6(C)/THC/Delhi/10.08.2020

FIR No.: 259/2020
U/s 356/379/34 IPC
PS- Civil Lines
State Vs. Aman

10.08.2020

(Through Video Conferencing at 11.25 am)

This is an application for grant of bail U/s 437 Cr.P.C. moved on behalf of accused Aman.

Present : None for the State.

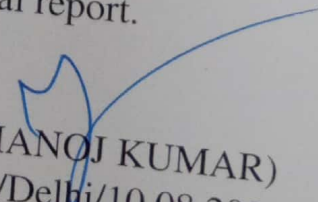
Ms. Afsan, Id. Counsel for applicant/accused joined through Cisco Webex.

Reply of IO has been filed electronically. Perusal of reply shows that TIP of accused is fixed for 13.08.2020.

Heard. Perused.

So, at request of Id. Counsel for accused, be put up for 14.08.2020.

One copy of the order be uploaded on Delhi District Court Website. Copy of order be also sent to the e-mail of jail superintendent and SHO PS Civil Lines and Id. Counsel for the applicant. The printout of the application, reply and order be kept for records and be tagged with the final report.


(MANOJ KUMAR)
MM-6(C)/THC/Delhi/10.08.2020

10.08.2020

Joined through Video conferencing at 11.10 am.

This is an application for releasing of mobile on superdari filed through electronically by applicant Gunjan Upadhyay.

Present : None for the State.

Ms. Gunjan Upadhyay, applicant joined through Cisco Webex.

Reply filed by the IO through electronically wherein it is submitted by the IO that he has no objection in releasing the mobile to the rightful owner. Hence, the mobile is no more required for the purpose of investigation. Instead of releasing the said mobile on superdari, I am of the considered view that the aforesaid mobile has to be released as per directions of Hon'ble Supreme Court in case titled as **“Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638**, which has been reiterated by Hon'ble High Court of Delhi in case titled as **“Manjit Singh Vs. State”**.

Considering the facts and circumstances and law laid down by higher courts, mobile be released to the applicant on furnishing security bond/indemnity bond as per valuation report of the aforesaid mobile. Accordingly, IO is directed to get the valuation done of the mobile phone prior to releasing the same to the applicant, as per directions of Hon'ble Supreme Court. Coloured photographs of the mobilephone be also taken as per rules.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Sadar Bazar/ Civil Lines and to the e-mail of applicant. The printout of the application, reply and the order be kept for records and be tagged with the final report.

(MANOJKUMAR)
MM-06(C)/THC/Delhi/10.08.2020

10.08.2020

None has joined meeting through Cisco webex.

This is an application for releasing of vehicle bearing no. DL 8S CF 5555 on superdari filed by applicant/ registered owner.

Present : None for the State.

Applicant Mr. Ahetramuddin has not joined the video conferencing.

Reply has been filed through electronically by the IO. As per which, the vehicle is no more required for the purpose of investigation.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as "**Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638.**"

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble High Court of Delhi in case titled as "**Manjit Singh Vs. State in CrI. M.C. No. 4485/2013 dated 10.09.2014.**"

Considering the facts and circumstances and law laid down by higher courts, vehicle bearing registration No. **DL 8S CF 5555** be released to the applicant/registered owner on furnishing security bond/indemnity bond as per valuation report of the vehicle. IO is directed to get the valuation done of the vehicle prior to releasing the same to the applicant/registered owner as per directions of Hon'ble Supreme Court. Coloured photographs and punchnama of vehicle in question be conducted as per above mentioned judgments. Punchnama alongwith photographs, valuation report etc shall be filed in the Court alongwith final report.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Sadar Bazar/ Civil Lines and to the applicant. The printout of the application, reply and the order be kept for records and be tagged with the final report.

(**MANOJ KUMAR**)

MM-06(C)/THC/Delhi/10.08.2020

FIR No.: 260/2020
U/s 356/379/34 IPC
PS- Civil Lines
State Vs. Aman

10.08.2020

(Through Video Conferencing at 11.25 am)

This is an application for grant of bail U/s 437 Cr.P.C. moved on behalf of accused Aman.

Present : None for the State.

Ms. Afsan, Id. Counsel for applicant/accused joined through Cisco Webex.

Reply of IO has been filed electronically. Perusal of reply shows that police custody of accused be taken after conclusion of TIP in other cases.

Heard. Perused.

So, at request of Id. Counsel for accused, be put up for 14.08.2020.

One copy of the order be uploaded on Delhi District Court Website. Copy of order be also sent to the e-mail of jail superintendent and SHO PS Civil Lines and Id. Counsel for the applicant. The printout of the application, reply and order be kept for records and be tagged with the final report.



(MANOJ KUMAR)

MM-6(C)/THC/Delhi/10.08.2020